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(b) how many of the unpublished notifications were returned to the departments concerned by the Presses and how many are still lying unpublished in the Presses and what is the reason for not publishing them so far?]

# निर्माण, ग्रावास ग्रीर संभरण मंत्री (भी मेहर चन्द खन्ना): (क) ग्रीर (ख) जानकारी एकत्रित की जा रही है और सभा की मेज पर रख दी जायेगी।

t[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) and (b) The information is being collected and will be laid on the T&ble of the Sabha.]

# FIRING INCIDENTS ON JAMMU-SIALKOT BORDER BY PAKISTAN

\*21. SHRI KRISHNA CHANDRA: Will the PRIME MINISTER be pleased to state the number of firing incidents along or across the cease-fire line by-Pakistan on the Jammu-Sialkot border during the year 1960 and 1961?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): The total number of border/cease-fire line incidents involving firing in the province of Jammu was 61 in 1960 and 442 in 1961.

# IMPLEMENTATION OF NATIONAL INDUSTRIAL TRIBUNALS' AWARD

- \*22. SHRI ARJUN ARORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the National Industrial Tribunals' Award has not been fully implemented by the Cantonment Boards and Government have received the claims of the workers under Section 33c (1) of the Industrial Disputes Act, 1948;
- (b) if so, whether the necessary recovery certiftoates have been issued; and
  - t[] English translation.

(c) if the answer to part (b) above be in the negative, what are the rea sons for the delay? )"

to Questions

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI JAISUKHLAL HATHI): (a) to (c) Claim applications were received from certain employees of some of the Cantonment Boards in respect of which appropriate action has been taken by the concerned authorities. Suitable instructions have also been issued for payment of dues to the workers concerned, wherever they are admissible under the provisions of the Award.

#### VISIT TO U.S.A. UNDER EDUCATIONAL AND CULTURAL PROGRAMME

- •23. Shri Arjun Arora: Will the PRIME MINISTER be pleased to state:
- (a) the number of Indians who visited the United States of America under the Educational and Cultural Programme of the United States Government during the year 1961-62;
- (b) the manner in which they were selected; and
- (c) the financial and other help that they received from the United States Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Approximately 225 Indians visited the United States of America in the year 1961-62, nearly 210 of whom were students or research scholars.

(b) The majority of our nationals proceed to the United States of America under the auspices of the U.S. Educational Foundation which was established in pursuance of an Agreement dated the 2nd February, 1950 between the Government of the United States of America and the Government of India. This Foundation is administered by a Board of 10 Directors, five of whom are nominated by the Union Ministry of Education.

The rest of our nationals who visit the United States under this programme are selected by the U.S. Embassy with the prior approval of the Government of India.

(c) Passage expenses to and from the United States are generally paid by the U.S. Government. Internal travel and living expenses etc., in the United States are met either by the U.S. Government or U.S. educational institutions, private foundations or sponsoring authorities.

# FORMATION OF COALITION GOVERNMENT IN LAOS

- •24. SHRI NIREN GHOSH: Will the PRIME MINISTER be pleased to state:
- (a) what are the difficulties for the formation of a Coalition Government in Laos;
- (b) whether the Government of India has, as the Chairman of the International Commission, tendered any advice in this respect; and
- (c) if so, what is the advice tendered and what is the reaction of different parties involved?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) According to the information of the Government of India the formation of a Coalition Government in Laos has been delayed pending agreement between the three principal groups in Laos regarding the terms on which they would cooperate in the formation of such a Government.

- (b) The terms of reference of the International Commission for Supervision and Control in Laos are very limited and do not include the authority to tender advice on the formation of a Government. India as Chairman has, therefore, not tendered any advice in this respect.
  - (c) Does not arise.

# SMALL-SCALE INDUSTRIES IN HOWRAH

- ◆25. SHRI NIREN GHOSH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the small-scale industries in Howrah are badly affected due to non-receipt' of coal, shortage of electricity and wagons, non-allocation of essential raw materials and non-receipt of licences for import of essential spare parts and components; and
- (b) if so, what steps Government propose to take to rectify the situation?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) and (b) The State Government has been addressed and the information received from them would be placed on the Table of the House in. due course.

#### EXPORT OF CLOTH

- •26. SHRI DAHYABHAI V. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (aJ what is the quantity of cloth exported during the last three years by,
  - (i) the State Trading Corporation, (ii) Mills directly,
  - (iii) Cloth producers other than Mills and
  - (Iv) Cloth Merchant-Exporters;
- (b) what is the export incentive allowed to each of these categories; and
- (c) which are the Mills that have been exporting cloth particularly to the South East Asian countries and quantity exported by them during the last three years?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) A state-